

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 914/2016

(Arising out of impugned final judgment and order dated 21/04/2015 in CRLAP No. 2977/2007 passed by the High Court Of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

SUSHIL KUMAR SRIVASTAVA AND ANR.

Respondent(s)

(office report for directions)

Date : 10/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
[IN CHAMBER]

For Petitioner(s) Mr. Pawanshree Aggarwal, Adv.
Mr. Adarsh Upadhyay, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay of 66 days in filing fresh address of both the respondents is condoned.

(DEEPAK MANSUKHANI)
AR-cum-PS

(RAJINDER KAUR)
Court Master